

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH**

C.P. No. 1188/2016

IN THE MATTER OF:

**PR Commissioner of Income Tax-6, New Delhi.....Petitioner
v.**

Registrar of Companies, Delhi & Ors.Respondents

SECTION : UNDER SECTION 560(6)

Order delivered on 08.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President**

**S.K. MOHAPATRA
Hon'ble Member (T)**

Presents

**For the Petitioner(s): Mr. Ashutosh Kumar Sinha, Advocate for Income Tax
Department**

For the ROC (Delhi):

ORDER

In pursuance of order dated 03.05.2017 an affidavit of Mr. M.L. Puri has been filed on 30.05.2017 stating that he never represented the respondent company namely N.D. Distributors Private Limited-respondent No. 2 before Income Tax Authority.

Accordingly, the affidavit is taken on record.

Mr. M.L. Puri shall remain present in person on the next date of hearing.

One last opportunity is granted to the petitioner to comply with the order for substituted service passed on 14.09.2017 and 21.12.2017.

List for further consideration on 15.03.2018.

Sd/-

**(M.M. KUMAR)
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**